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**THE WORKING JOURNALISTS (CONDITIONS OF SERVICE)  
AND MISCELLANEOUS PROVISIONS (AMENDMENT)  
ACT, 1974**

No. 60 of 1974

[21st December, 1974]

An Act further to amend the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955.

BE it enacted by Parliament in the Twenty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Act, 1974.

Short title.

45 of 1955.

2. In sub-section (1) of section 1 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955 (hereinafter referred to as the principal Act), for the words "Working Journalists", the words "Working Journalists and other Newspaper Employees" shall be substituted.

Amendment of section 1.

3. In section 2 of the principal Act,—

Amendment of section 2.

(a) for clause (a), the following clause shall be substituted, namely:—

'(a) "Board" means—

(i) in relation to working journalists, the Wage Board constituted under section 9; and

(ii) in relation to non-journalist newspaper employees, the Wage Board constituted under section 13C;

(b) after clause (d), the following clause shall be inserted, namely:—

“(dd) “non-journalist newspaper employee” means a person employed to do any work in, or in relation to, any newspaper establishment, but does not include any such person who—

(i) is a working journalist, or

(ii) is employed mainly in a managerial or administrative capacity, or

(iii) being employed in a supervisory capacity, performs, either by the nature of the duties attached to his office or by reason of the powers vested in him, functions mainly of a managerial nature;”.

4. In the principal Act, after Chapter II, the following Chapter shall be inserted, namely:—

“CHAPTER II-A

NON-JOURNALIST NEWSPAPER EMPLOYEES

13B. (1) The Central Government may, in the manner hereinafter provided,—

(a) fix rates of wages in respect of non-journalist newspaper employees; and

(b) revise, from time to time, at such intervals as it may think fit, the rates of wages fixed under this section.

(2) The rates of wages may be fixed or revised by the Central Government in respect of non-journalist newspaper employees for time work and for piece work.

13C. For the purpose of fixing or revising rates of wages in respect of non-journalist newspaper employees under this Act, the Central Government shall, as and when necessary, constitute a Wage Board which shall consist of—

(a) two persons representing employers in relation to newspaper establishments;

(b) two persons representing non-journalist newspaper employees; and

(c) three independent persons, one of whom shall be a person who is, or has been, a Judge of a High Court or the Supreme Court and who shall be appointed by that Government as the Chairman thereof.

13D. The provisions of sections 10 to 13A shall apply to, and in relation to, the Board constituted under section 13C, the Central Government and non-journalist newspaper employees, subject to the modifications that—

(a) the references to the Board and working journalists therein, wherever they occur, shall be construed respectively as references to the Board constituted under section 13C and to non-journalist newspaper employees;

Insertion of new Chapter II-A.

Fixation or revision of rates of wages of non-journalist newspaper employees.

Wage Board for revising rates of wages in respect of non-journalist newspaper employees.

Application of certain provisions.

(b) the references in sub-section (3) of section 11 to section 9 shall be construed as a reference to section 13C; and

(c) the references in section 13 and section 13A to section 12 shall be construed as references to section 12 read with this section."

5. In section 19B of the principal Act, for the words "any working journalist", the words "any newspaper employee" shall be substituted.

Amendment of section 19B.

6. In sub-section (3) of section 20 of the principal Act,—

Amendment of section 20.

(i) for the words "or in two successive sessions", the words "or in two or more successive sessions" shall be substituted;

(ii) for the words "in which it is so laid or the session immediately following", the words "immediately following the session or the successive sessions aforesaid" shall be substituted.